

ITEM NO.17

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 31497/2014

(Arising out of impugned final judgment and order dated 24-02-2012 in FA No. 810/1984 passed by the High Court Of Judicature At Allahabad)

MEHENDRA PANDIT (D) THRO. HIS LRS BADRI PANDEY Petitioner(s)

VERSUS

BABUA KOERI (D) & ORS. Respondent(s)

(IA No. 1/2014 - CONDONATION OF DELAY IN FILING)

WITH

SLP(C) No. 10430/2016 (XI)

Date : 17-01-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Akhilesh Kumar Pandey, AOR
Ms. Shalini Chandra, Adv.
Mr. Abhishek Kumar Pandey, Adv.

Mr. Aseem Mehrotra, Adv.
Ms. Deeksha Mehrotra, Adv.
Ms. Pushpanjali Singh, Adv.
Mr. Rajeev Singh, AOR

For Respondent(s) Mr. S. R. Singh, Sr. Adv.
Mr. Sushant Kumar Yadav, Adv.
Mr. Prateek Yadav, Adv.
Mr. Ajay Yadav, Adv.
Mr. Gaurav Lomes, Adv.
Mr. Prithvi Yadav, Adv.
Mr. Anurag Singh, Adv.
Mr. Dhroov Kumar Singh, Adv.
Ms. Swapnil Singh, Adv.
Mr. Ankur Yadav, AOR

Ms. Asha Gopalan Nair, AOR
Ms. Nivedita Nair, Adv.
Ms. Surabhi Singh, Adv.

Mr. Akhilesh Kumar Pandey, AOR
Mrs. Shalini Chandra, Adv.
Mr. Abhishek Kumar Pandey, Adv.

Mr. Rajeev Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

It is reported that service on one of the legal heirs, being Respondent No. 1/5, is not complete.

Let fresh notice be issued to the unserved Respondent No. 1/5, returnable in six weeks.

Re-list after six weeks.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER